

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 4498/2025

BHARAT HEAVY ELECTRICALS LIMITED

Appellant(s)

VERSUS

NORTHERN POWER ERECTORS LTD.

Respondent(s)

[PRAYER FOR INTERIM RELIEF IS LISTED UNDER THIS ITEM]
(IA No. 42440/2025 - EXEMPTION FROM FILING O.T., IA NO.77134/2025 -
ADDITIONAL AFFIDAVIT AND IA NO.123271/2025 - EXEMPTION FROM FILING
O.T.)

Date : 16-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. Tushar Mehta, Solicitor General
Mr. Pallav Kumar, Adv.
Mr. Abhishek, AOR
Mr. Dibya Nishant, Adv.
Ms. Farheen Penwale, Adv.
Ms. Khushboo Dwivedi, Adv.

For Respondent(s): Dr. Abhishek Manu Singhvi, Sr. Adv.
Ms. Stuti Rai, Adv.
Ms. Priyansha Sharma, Adv.
Ms. Amit Bhandari, Adv.
Mr. Yash S. Vijay, AOR
Mr. Shikhar Aggarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned Solicitor General appearing for the
appellant and the learned senior counsel appearing for the
respondent on the prayer for interim relief.

As of today, the appellant has deposited approximately a
sum of Rs.31 crores.

We direct that there shall be stay of the execution of the impugned award subject to the appellant depositing a further amount of Rs.25 crores with the concerned Commercial Court within a period of two months from today. The amount deposited shall be invested in a fixed deposit with any nationalised bank with auto renewal facility.

The prayer for interim relief is accordingly disposed of.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)